

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) No, Sir.

(b) On the recommendations of the committee constituted under the Chairmanship of Dr. Y.S.P.Thorat the then Chairman of National Bank for Agriculture & Rural Development (NABARD) to formulate a comprehensive Human Resource Policy for Regional Rural Banks (RRBs), the posts of Group 'B' and 'C' have been designated as Office Assistant (Multipurpose) and Office Attendant (Multipurpose) in RRBs.

#### Shortcomings in Kisan Credit Card

†1679. SHRI KAPTAN SINGH SOLANKI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there are so many shortcomings in the Kisan Credit Card scheme;

(b) if so, the details thereof;

(c) whether Government has received complaints in this regard from all over the country;

(d) if so, the details thereof; and

(e) whether Government has formulated any policy to remove these shortcomings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (e) The National Bank for Agriculture and Rural Development (NABARD) has reported that some studies have revealed that farmers are at several places not aware of salient features of the Kisan Credit Card Scheme, in some cases the credit limit sanctioned under KCC is not adequate and some farmers have availed more than one KCC Card on the same land holding, etc. The Government of India had constituted a High Level Task Force to, *inter alia*, examine and suggest measures for improving the efficiency of KCC scheme including proposing revised operational guidelines for the distribution and sanction of KCC limit.

NABARD has reported that complaints received in this regard are redressed after seeking

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†Original notice of the question was received in Hindi.

reports from the banks concerned. Data as sought for is not maintained centrally by the Government of India. All such complaints are forwarded to NABARD or the concerned Banks for redressal.

#### **Sharing of details of black money account**

1680. MS. SUSHILA TIRIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that several countries have submitted to Government, data on Non-Resident Indians (NRI) black money;
- (b) if so, the details thereof; and
- (c) the action taken by Government to bring the money back?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM):  
(a) to (c) Yes Madam, The German Tax Authorities have provided to the Indian Government information available with them regarding accounts concerning Indian nationals with the LGT bank of Liechtenstein. This information has been provided by the German authorities under the Article concerning exchange of information of the Double Taxation Avoidance Agreement (DTAA) between India and Germany read with the Protocol thereto. On the basis of this information, assessment proceedings were reopened and cases were centralized in different central charges in Chennai, Delhi, Mumbai and Kolkata. Assessments have been made against total 18 individual cases involving total assessed income of Rs 43.83 Crore and total demand of Rs 24.26 Crore. Penalty proceedings for concealment of income have separately been initiated in all these cases.

#### **Stimulus package**

1681. SHRI S.S. AHLUWALIA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government evolved and provided stimulus package for the industrial corporate sector for facilitating economic growth in the wake of economic recession since 2008-09;
- (b) if so, the details of stimulus so evolved and provided indicating total volume of the packages, year-wise for the respective sectors and outcome thereof;
- (c) whether similar stimulus packages have also been evolved for the micro, small and medium enterprises;